129 Re condition of Bangia AGRAHAYANA 4, 1893 (SAKA) St. Res. re Railway 130
Desh refugees in camps (St.)
Passengers Fares Ord. & Bill

Sir, can I lay it on the Table of the House.

MR. SPEAKER: That is right,

SHRI R. K. KHADILKAR I lay the statement on the Table of the House.

Statement

According to the information available some barracks in the refugee camp at Moilam were gutted by fire which broke-out at about : 30 A M on the 29th October, 1971, and about 15,000 persons were affected. Three persons died and four were injured. On the same night and on 13-11-1971 and 20-11-1971, three other fires broke-out in the same camp There had been no loss of life or any significant damage to property in the second fire on 29-10-1971 and that on 13-11 1971. On 20-11-1971, however, 2112 persons were affected and 4 persons died. The cause of the fire is under investigation. The possibility of this being a case of sabotage cannot be ruled out. Security arrangements have been tightened to guard against sthotage activities by Pakistan agents in the border areas

Those refugees who were affected by the fire were given necessary relief assistance in the shape of ration/free cooked food, wearing apparels and blankets. Alternative accommodation was also offered to them in some barracks available but the refugees declined to move because they were afraid of Pakistani shelling. Orders have now been issued by the Government of Meghalaya to construct barracks with refugee labour and Government material for those who have been affected.

Clothes and blankets have already been supplied to the refugees, who were needy and deserving, out of donations received from the voluntary organisations.

The Government of Meghalaya, along with other State Governments was authorised to arrange for the purchase and supply of clothes to all the refugees in camps as early as on 2ad September, 1971. The Government of Meghalaya have invited tenders for supply of clothes and tenders are in the process of finalisation. It is expected that distribution of clothes will commence in about a week or 10 days time.

As regards supply of blankets, it is understood that the entire requirement of camp refugees in Meghalaya to the extent of 3.55 lakh blankets has been supplied and distribution of blankets is in progress.

12.06 hrs.

DIPLOMATIC RELATIONS (VIENNA CONVENTION) BILL!

THE MINISTER OF EXTERNAL AFFAIRS (SHRI SWAR'N SINGH): I beg to move for leave to introduce a Bill to give effect to the Vienna Convention on Diplomatic Relations (1961) and to provide for matters connected therewith.

MR SPEAKER: The question is:

"That leave be granted to introduce a Bill to give effect to the Vienna Convention on Diplomatic Relations (1961) and to provide for matters connected therewith."

The motion was adopted.

SHRI SWARAN SINGH: Sir, I introduced the Bill

12.07 hrs

STATUTORY RESOLUTION RE: RAILWAY PASSENGER FARES ORDINANCE AND RAILWAY PASSENGER FARES BILL -- Contd.

MR SPEAKER The House will now take up further discussion of the following resolution moved by Shri Atal Bihari Vajpavee on the 24th November, 1971, namely:—

"This House disapproves of the Railway Passenger Fares Ordinance, 1971. (Ordinance No. 17 of 1971) promulgated by the President on the 22nd October, 1971."

The House will also take up further consideration of the following motion moved by Shrimati Sushila Rohatgi on the 24th November, 1971, namely:—

"That the Bill to provide for the

*Published in the Gazette of India Extraordinary Part II, Section 2, dated25-11-71. †Introduced with the recommendation of the President,

[Mr. Speaker]

levy of a tax on railway fares, be taken into consideration".

श्री सरज पाँडे (गाजीपुर) : अध्यक्ष महोदय, कल मुक्त से पूर्व वक्ताओं ने यह बात साफ़ तौर से कही कि रेलवे भाड़े में वृद्धि करने का जो तरीका इस सरकार ने अपनाया वह बहा निश्दनीय था । जब माननीय मंत्री जी बील रही थीं सदन में तब उन्होंने बतलाया कि आहिनेन्स क्यों लाया गया। उन्होंने यह बतलाया कि चुंकि लोक सभा का अधिवेशन होने वाला नहीं या इसलिए मजबूर होकर इस भाडिनेन्स को लाना पड़ा। कम से कम मंत्री जी को यह मालूम होना चाहिय था लोक सभा का सेशन 15 नवम्बर से होने वाला है, ग्रीर यह टैक्स भी 15 तारीख से ही लगने वाला था। ऐसी दशा में यह बहाना बनाना कि लोक सभा का प्रविवेशन होने वाला नहीं था इसलिए बहु इस आर्डिनेन्स को लाई, बिल्कुल अनैतिक भीर गलत है। इस टैक्स की लगाने के पहले कम से कम लोक सभाको विश्वाम में लिया जाना चाहिए था।

सबसे भारचर्यजनक बति यह है कि रेलवे में टैक्स बढ़ाया जा रहा है भीर यह कहा जारहा है कि गवर्नरों का सम्मेलन हुआ, मुख्य मंत्रियों का सम्मेलन हुआ और उसमें यह तय किया गया कि बंगला देश के शरगाथियों की समस्या को हल करने के लिए टैक्स लगाना मावश्यक है। मगर उस सम्मेलन में इस बात पर बहस नहीं हुई कि रेलवे में जो भ्रष्टाचार है, जो लगत तरीके से पैसा खर्च किया जाता है उस पर कोई प्रतिबन्ध जागा या नहीं। साथ ही इस सम्मेलन में जो लोग थाए थे, उन्होंने इस बात पर बहस नहीं की कौन से ऐसे गैर अक्री खर्च हैं जो घटाये जा सकते हैं। बंगमा देश के शरासाधियों के नाम पर मैं नहीं समस्ता कि सरकार को इस देश की गरीब जनता की जेब काटने का मैतिक या वैधानिक प्रविकार है। फिर भी देश की जनता पर

अर्बदस्ती एक बड़ा बोक लादा जा रहा है। धगर यह सरकार एधर कंडिशन्ड क्लास में बसने वाले यात्रियों पर सरचार्ज लगाती तो यह बात मेरी समक्त में धाती, लेकिन जिन सोगों को गाड़ियों में बैठने की जगह नहीं मिलती जो आम तौर सतीसरे दर्जे के मुसाफिर हैं धौर छतों पर चलते हैं या पटरियों पर सटक कर यात्रा करते हैं आज उन पर टैक्स लगाया जा रहा है। इस से न तो धाप का उद्देश्य पूरा हो सकता धौर न इस देश में धाप का धादर हो सकता है।

हमारे रेलवे मन्त्री जी ने स्वयम् स्वीकार किया था--इस समय रेलवे मन्त्री हैं नहीं, उन को यहाँ होना चाहिये था -- कि मोगलसराय भीर दूसरी जगहों में इतनी ज्यादा चीरियां होती हैं कि अगर उनको रोका जाये तो इस देश में और टैक्स लगाने की जरूरत न पढ़े। एक तरफ तो हमारे देश में 700 करोड रुपया टैक्स वाकी है जो कि वसूल नही हो रहा है, दूसरी तरफ़ 70 करोड़ रुपये के नये टैक्स लगाये जा रहे हैं। मेरी समभ मे नहीं भ्राता कि इस का जस्टिफिकेशन क्या है। जो रुपया टैक्स का बाकी हैं वह इस लिए वसूल नहीं हो रहा है कि बड़े बड़े लोगों के पास है जबकि किराया आम लोगों पर बढ़ाया जा रहा है। हमारे रेलवे बोर्ड के जो बड़े बड़े ग्रफसर हैं, जिनकी तन्ख्वाहें साढ़े तीन और चार हजार रुपया मासिक है, उनकी समभ में नहीं आता कि देश की गरीब जनता पर टैक्स लगाना कहां का न्याय हैं।

12,09.

[SHRI SE HIYAN in the Chair]

मैं कुछ मिसालें रेलवे के अच्छाचार की देना बाहता हूं। मैं समक्षता हूं कि इस टैक्स को लगान के बजाय अगर आप रेलों के अन्दर ऐसी व्यवस्था कर सर्कें कि वहां पर जो गलत तरीके से पैसा सर्च होता है उसकी रोका जा

सके, तो इस टैक्स को लगाने की कोई भावश्यकता नहीं होगी। मैं नार्थ ईस्टर्न रेलवे के बहुत से इलाको में गया है वहा पर वडी अध्यवस्था चल रही है। एक और कहा जाता है कि रेलवे के पास पैसा नहीं है और छोटे छोटे वर्मचारियो, चौथे दर्जे के कर्मचारियो को रिटेच कर दिया गया है जिसके कारण नार्थ इस्टर्न रेलवे भ वडा भारी ग्रानीलन चल रहा है दूसरी ओर ग्रामिशो को बड़ी बड़ी तन्ख्वाहे दी जा रही है। गोरखपूर मे 52 मादमियों को निवाल दिया गया है क्यों कि रेलवे के पास पंसा नहीं है लेक्नि मच्ची बात यह है कि अधिकारी सिर्फ पाकिस्तान के रिपयुजियों के नाम पर मपन भ्रष्टाचार को जारी रखना चाहते है। यह सरकार कोई भी बुनियादी परिवर्तन करन के लिए तैयार नही है, वही पुराना राग, वही पुरान टैक्स इस सदन मे शात रहते ह। स्वयम सरकार भी जानती है भीर हम भी जानते है कि धगर सरकार द्वारा मोनोपोली उद्योग प्रवने हाथ में ले लिए जायें तो हमारे देश मे बिना कोई टैक्स लगाये हए ही शरणाथियों की समस्या हल हो सकती है। उन की तरफ इनकी निगाहे नहीं है। गरीब जनता की जेब काटना इनका पेशा बन गया है। कची क ची भीर बहत बढ चढ कर बाते की जाती है लेकिन सही मानो मे उन पर अमल करने की तनिक भी कोशिश नही की जाती है। समाजवाद भीर दुनिया भर की बाते होती है। तमाम लोग यह चाहते है कि शरणार्थी समस्या हस हो। लेकिन वह हल नहीं हो रही है। श्रभी तक वन्द्रीय सरकार वहा को सरकार की रिकगनाइज करने का भी साहस नहीं कर रही हे जबकि वहा परे तौर पर एक लीगल गवनं-मेट काम कर रही है। हमारे देश की जनता के ऊपर रिप्यू जीज का नाम लेकर नए टैक्स लगाने का बहाना यह सरकार कर रही है। निस तरह से फिजूलखर्ची में यह सरकार इडरज है, इसकी कुछ मिसाले मै प्रापके सामन रसमा बाहता हु।

ललनक के पास बंदरिया बाग मे बार बंगले फरनिश कराए गए है और उनको फरनिश कराने पर ढाई लाख रुपया खर्च किया गया है। मजे की बात यह है कि वे बंगले किराए पर लिए गए थे। क्या कभी इस सरकार ने वहां के जनरल मैनेजर से यह पूछा है कि जब देश पर सकट है तो यह ढाई लाक रुपया बगलो को फरनिश कराने पर क्यों खर्च किया गया है ? इसकी क्या जरूरत थी ? क्या मामूली फर्निचर इस्तेमाल वे नही कर सकते थे ? रेलवे के अधिकारी इस सकट की घड़ी में इस नरह से ग्रन्धायुन्य खर्च करते हैं उनकी तरफ मरकार की निगाह बही जाती है। गरीब जनता पर टैक्स बढाने के लिए यह मरकार सदन में बिल लाने और उमको पास कराने के लिए बहुत उत्सूक रहती है।

बादशाहनगर में जो लखनऊ के पास है एक ओवर ब्रिज बनाया गया है। वहीं पर 54,000 रुपया एक काट्रैक्टर को गलत पेमेंट कर दिया गया। यह इसी 1970-7! में हुआ है। लेकिन किसी के खिलाफ कोई एक्शन वहीं नहीं हुआ है। बोई पूछने वाला नहीं है कि गलत पेमेट कैस किया गया।

रेलवं के अधिकारी इतने बडे अध्धावारी हैं
कि ये रेलों के सामान से अपनी कार तक
रिपेयर कराते हैं। गोरखपुर के डिप्टी डी॰सी॰
एम॰ ई॰ की बात में आपको बताता हूं।
आजकल जो वहा डीजल इजन का कारखाना
है वहा मोटर के बहुत से पाट मिल जाते हैं।
गारखपुर के डिप्पी डी॰सी॰एम॰ई॰ कानपुर में
अपनी कार बुक कराने के लिए जब ले गये
ता वह दस रुपयं में कार गोरखपुर से बुक
कराना चाहते थं। जब बुकिंग क्लर्क ने दस
रुपये में कार बुक करने से मना कर दिया तो
उसको कहा गया कि सगर तुम बुक नहीं करोंने
तो तुम्हे मुझित्तल कर दिया जायेगा। तीन दिन
के बाद कार बुक कराई गई भीर उस पर सह

[बी सरजू पांडे]

एसीगेशन लगाया गया कि हमारी कार बुक करने से इसने मना कर दिया। उसके खिलाफ एक्शन लिया गया और आज नतीजा यह है कि वह आदमी पागल होकर पागलखाने में पड़ा हुमा है। जिस कर्मचारी ने साहस का परिचय दिया भौर जो ईमानदार है वह जेलखाने में है भौर जिसकी कार पकड़ी गई है और जिसको सी०बी०धाई० के भफसरों ने जाकर पकड़ा है धौर जिन कर्मचारियों ने जाकर बताया कि ये कार ले जा रहे थे वे सारे के सारे ट्रांसफर कर दिये गए हैं या मुझित्तल कर दिए गए हैं। जो डिप्टी डी०सी०एम०ई० है वह गिरफ्तार नहीं हुआ है वह बैठा हुआ है। यह सारा आष्टाचार का प्रखाड़ा है। भष्टाचारियों को यहां कोई पकड़ने वाला नहीं है।

गोंडा लोको शैंड के अन्दर एक लठैतों की जमात है। वहां का जो फोरमैंन हैं वह तमाम गुडों को इकट्ठा करके रखता हैं। वहां पर पचास हजार रुपया ऐसे आदिमयों को दिया गया, ऐसे लोगों को उसका पेमेंट कर दिया गया जिनके नाम वगैरह तक का पता नहीं है। जिन्होंने काम नहीं किया उनकों पचास हजार रुपया गलत तरीके से पेमेंट किया गया है। कोई पूछने वाला नहीं है।

सोनपुर में धार गांडा में रेलवे हैडक्वार्टर थे। यह फैसला कर दिया गया था 1958 में ही कि जो पुराने बिक्जिन हैं उनको तोड़ दिया जाये। उसके बावजूद गांडा धौर सोनपुर में 1966 में रेलवे के क्वार्टर बनाए गए धौर दफ्तर बनाए गये। लगभग दस लाल रुपया उन पर खर्च किया गया। आज भी आप चल कर उन मकानों को देख सकते हैं। 1958 में फ़ैसला हो गया था कि वहां के डिस्ट्रिक्ट हैडक्वार्टर तोड़ दिये जायेंगे लेकिन फिर भी 1966 में बहा क्वार्टर बनाए गए। अत वहां उन सरकारी मकानों में गये बास करते हैं। दस लाल रुपया खर्च करके बैठे हुए हैं, कोई पूछने बाला नहीं है।

गोरसपुर धौर खपरा के बीच दः करोड़ कपया सर्च करके स्टेंड बें ब्री इंटरलाकिंग सिस्टम बनाया था। उसके साल भर बाद उस को तोड़ दिया गया और उसकी जगह पर सेंद्रल ट्रैफिक कंट्रोल सिस्टम बनाया गया और उस पर भाठ करोड़ कपया खर्च किया गया। इनको एक साल के बाद यह मालूम हुआ कि गलत काम हुआ है और छः करोड़ रुपया पानी में बह गया। भाठ करोड़ रुपया बाद में खर्च करना पड़ा।

जहां रेलवे के प्रधिकारियों ने इतनी भारी लूट मचा रखी है तो कम से कम आप देश पर तो दया करें। ग्रापने जो मगरमच्छ पाल रखे हैं ये न केवल रेलवे को बल्कि देश को भी खा जायेंगे। रेलों में सारे का सारा घाटा इनकी वजह से हो रहा है। ग्राज हालत कहां तक आ पहुँची है, इसको ग्राप देखें। हम लोग स्टेशनों पर चाय पीने जाते हैं तो वहां पर क्राकरी नहीं मिलती है। मालूम करने पर बताया जाता है कि रेलवे के ग्रफसरों के घर शादी में वह चली गई है।

मजदूरों ने जिस कर्तव्य परायग्राता का परिचय दिया है, इसको ग्राप देखें। चीनी ग्रौर पाकिस्तानी हमले के बक्त उन्होंने जाग जाग कर रात में गाड़ियां चलाई। जो खलासी थे जो कुली थे, जो तीसरी ग्रौर चौथी श्रेग्री के कर्मचारी थे उन्होंने भ्रपनी जान की बाजी लगा कर देश की रक्षा की। ग्राज वे निकाले जा रहे हैं। ये जो बड़े बड़े मगरमच्छ हैं, रेलवे बोढं के बड़े बड़े भफसर हैं, जनरल मैनेजर हैं वे सारे का सारा धन बुरी तरह से रेलों का बरबाद कर रहे हैं।

ऐसी अवस्था में अगर दरअसल आप यह बाहते हैं कि देश का कस्याएं। हो, लोगों का उत्साह बना रहे तो आपको इस टैक्स को बापिस ले जेना चाहिये। हम सब लोग इस पक्ष में हैं कि दंगका के श्रुरशाधियों की सदद की

जाये। लेकिन यह रास्ता मदद करने का नही है। ऐसा करके भाष एक भीर अंभट खड़ा कर देश । स्वामस्वाह ग्राप ग्रपोजीशन खडी न करे और भगडा न वराये। पहली बात तो यह है कि टैक्स लगाने का जो रास्ता था वह ही गलत था। धाप तो जानते ही थे कि पालियामेट की बैठन पड़र भवन्वर से शुरू होने वाली है। माप भीका देल कि पालिमैट स पर बहस करे धीर तब धाप इसनो लागू करे। दूसरी बात यह है कि रेले ऐसा कसर्न है जो हमेशा मूनाफा विस्तानी रही ह धाज तक । लेकिन पिछल कुछ दिनो से नतो पर घाटा दिखाया ज। रहा है। यं सारे बड़े लोग जो है इन्होने रलो में लूट मचा रखी है। उस वास्ते मैं चाहता हु कि इस पर आप पुन. विचार वरे। वस से वस ग्राप थर्ड बलाग के मुगा।फरो पर तो वह टैक्स न लगाये। यह जो सन्वार्ज है उनपर इसको लगाना बडा ग्रन्यायपुरा हागा। श्रगर भापको लगाना ही है तो एयर कडिशड कम्पार्टमैट मे जो लोग सफर बन्त है उन पर श्राप लगा दे। बाको के जो लाग हु व इस कर को देने की स्थिति मे नहीं है।

भगर भाष इस टैक्स की वापिस ले लेती सब से ग्र-छा होगा। प्रापिस लेकर ग्राप देखे कि रेलो में बहा वहा इबोनोमी हो सकती है, किस तरह से धन बचाया जा सकता है। एक प्रच्छा सदाहरमा आप दश के सामन रखे। रेलो के बड बड प्रधिकारियों न जो लूट मचा रखी है उनको आप रोके। यहा कहा जाता है कि सामान महगा हो गया है। मैं आपको एक मिसाल देना चाहता है। गोरखपुर मे एक सिगनल का कारखाना है। जो पहले सामान बाहर से आता था वह सारे का सारा भव वहां तैयार होता है। भाप जानते ही है कि पूर्वी उत्तर प्रदेश पिछड़ा हुआ है, वहा कोई वारखाना मही है। रेलवे के अधिकारी भव इस मे इटरेस्टिड है कि वहा स भी वह कारखाना हटा कर ग्रन्थत्र किसी प्रान्त में ले जाया जाये। बह्म एक की कारखाना है और उसकी भी

बरबाद करने की कोशिश की जा रही है। यह दिखाने की कोशिश की जा रही है कि यह कारखाना यहां घाटे में चल रहा है इस वास्ते इसको किसी प्रन्य प्रान्त में च जाया जाए। यह घडगत्र चल रहा है।

मैं निवेदन करना चाहता ह कि इस टैक्स को वापिस ले लिया जाए। यदि आप दश को समाजवाद की ओर ले जाना चाहते हैं तो इस को वापिस लेना अनिवार्य है। मुक्ते कल एक सज्ज : मिले । कटने लगे कि व्ताइये कि लडाई होगी या नही : हमने कहा आपको इसमे क्या इटरेस्ट है, वह कहने लगे कि मैने कम्बल सप्लाई करने का टेशा ले रखा है। उनका मतलब क्याथा? यह था कि अगर लड़ाई होगी तो एक रुपये का कम्बल सौ क्ये मे बिके यह दश की टेडेसी है । मुनाफाखोरो की यह मनोवृत्ति है। जो बड़े बड़ मोनोपोली घराने है इनको ग्राप पर्लाडये। इन से धन लीजिये। हम ग्रापके साथ है। गरीब जनता की जेब श्राप न काटिये। इससे देश की समस्या श्रीर बंगला विस्थापितो की समत्या हल नही होगी। इससे देश के लोग आन्दोलिन होगे । जो टैक्स देने की स्थिति में नहीं हैं उनको छाप टैक्स देने के लिये मजबूर करेंगे तो देश के लिए यह अच्छा उदाहरण नही होगा। इस वास्ते इस बिल को भाप वापिस ले ले। देश में एक नई परम्परा आप चलाये। एक बार ऐसा हथा था कि इस सदन में सभी और में जब एक विधेयक का विरोध हुआ। था तो उसको मन्त्री जीने वापिस ले लिया था। श्रीमती सूकीला रोहतगी बैठीहुई है। उनसे मैं प्रार्थना करताह कि गलत तरीके से वह जो टैक्स लगा रही हैं, ऐसा न करक श्रीर इसको बापिस लेकर कम से क्म बहु उत्तर प्रदेश का नाम ऊरंचा करे।

SHRI HUKAM CHAND KACHWAI (Morena) Sir, there is no quorum.

MR., CHAIRMAN Let the quorum bell be rung—Now, there is quorum. Shri Chittibabu.

*SHRI C CHITTIBABU (Chingleput) Mr Chairman, Sir, I am thankful to you for giving me an opportunity to participate in the discussion on the Railway Passenger Fares Bill, which is before the House to replace the Ordinance promulgated by the President on the 22nd October, 1971 Bill provides for the levy of a tax on railway fares to meet the growing cx penditure on the maintenance of 10 million Bengla Desh refugees All our countrymen from Himalayas to Cape Camorin ire behind the Government in their humane endeavour and there is no doubt that they will unanimously extend their whole hearted cooperation to the Government in their effort to tide over the unprecedented and huge conomic burden cast on the country But, I would like to know whether this kind of levy will be extended from year to year or it is just a temporary measure to prevent our economy from being completely disrupted by the unending influx of refugees from Bengla Desh I do appreciate that is a laudable objective based on humanitarian considerations to give succour to the suffering refugees At the same time I would like to know by what time they are likely to return to their country this question because our Prime Minister has not informed this Hous about the time by which these refugees are like'v to go back In Pakistan national emergency has been declared and the people of Pakistan are being prepared to face an eventual war with India in fact there is war hysteria throughout Pakistan On the other hand the countries of the world have appreciated the restraint shown by India at this critical *iuncture*

I would like to point out here that this is the first time in the independent history of our country recourse has been taken by the Government to promulgate taxation proposals through presidential Ordinances When the late Lai Bahadur Snastri was the Prime Minister this procedure was not At the time when Jawaharlal adopted was the Prime Minister, the then Speaker of Lok Sabha, Shri Mavalankar objected to the procedure of issuing taxation ordinances during inter session Even our present Speaker pointed out that just a few days before the Lok Sabha met such proposals Ordinances involving taxation should not have been promulgated

would only say that the issuance of taxation ordinances during inter-session, especially just a few days before the Parliament is to meet is not condicive to sound parliamentary conventions

Sir the Government, instead of issuing so many Ordinances, could have as well presented a Supplementary Budget during this session so that the people would have known the taxation burden in its entirety. It is also not clear whether these taxes have been imposed temporarily or on a perma-It is also not clear as to the nent basis amount of revenue the Government will be getting from this levy I have been hearing the plea of the Ministers in support of these ordinances that the Departmental machinery and the officials have to be given time for working out the taxation proposals and that is why these ordinances were issued would like to ask have the departments not worked out earlier such taxation proposals? Are the officials so inexperienced as to require time for working out the details of taxation proposals? Year after year in every Budget taxes have been levied and the Departments have been implement-I am not able to appreciate the explanation given by the Ministers in this regard

At the behest of the Centre, the Governors have also issued such ordinances levying taxes. This only shows that the Centre has also tried to curb the powers of the State Legislatures. I would only say that, however laudable the objective may be, the Government should not set up precedents which go against the spirit of democratic functioning.

I rom these taxes, it is estimated that a sum of Rs 30 crores will be collected by 31-3-1972. What is the income from the passenger fare tax? Just before the pailiamentary elections, the country was inundated by the slogan of Garibi hato from the ruling party. But, after the Bangla Desh crisis this slogan has been given a go by. In fact, it is known to everyone tha poverty in the country has increased and it is more widespread now. None can dispute the fact that of the total railway passengers, nearly 90 o belongs to the category travelling in 111 class. I would not have minded if taxes had been levied on passengers travelling m I Class and in

^{*}The original speech was delivered in Tamil.

Air conditioned Class. I do not also object to the tax on inland air fare tax. But the taxes on railway fare and postal articles are against the professed sympathy of the ruling party to the poor people of the country. Are they going to create a socialistic State with this approach to commit people and to their problems?

In reply to my unstarred question No. 1354 on 23 11-71 the hear Railway Minister has stated that during the first six month of this year, the railway earnings have gone up by Rs. 7 crores more than the budgeted estimate, while the working expenses of the Railway have also gone up by Rs. 24 crores as compared to the anticipated expenditure in the Budget If the administrative expenses go up by Rs. 17 crores in six months I do not know how the Railway Ministry is going to achieve its target of development. I would like to request the hon Railway Minister to explain this point.

Are there no alternatives at all for the Department to race the requirement amount of revenue? It is estimated that the thefts on the Railway come to Rs. 17 crores in a The amount of compensation paid vear for pilferages also comes to Rs 20 crores a year. If the Railway Administration gears up its machinery to check and control the theits and pilterages, they would get Rs 37 crores a year, instead of the paltry sum of Rs 5 ctores which they are likely to get through this levy on passenger fare I would request my hon triend, Shri Shafi Quereshi, to explain the steps taken by the Railways to eradicate this evil

It is estimated that the population of the country increases by 2 crore, and 40 lakhs a year During the past 24 years, approximately the population would have gone up by 25 ctores. This would naturally have resulted in increased travelling public and the income of the railways would have gone up considerably. It might be argued that due to rapid increase in the cost of industrial raw materials, the expenditure on the Railways has gone up. It is not that the Railways alone have been afflicted by the price rise. In fact, 55 crores of our people have been suffering untold miseries on account of the rising cost of living. It is also estimated that by the end of 1+72 the number of unemployed in the country would be 4 crores and 20 lakhs. What steps have been taken by the Government to creat employment opportunities for these young men? I would appeal to the Minister, not as a number belonging to the Opposition party but on behalf of the poor people of the country, that the taxes to be levied on passenger fare and on postal articles should be withdrawn

I would refer to the fact that in the matter of railway development Tamil Nadu has been completely neglected We have been demanding for decades for a railway line between Trivandrum and Cape Camorin will connect Nagercoil which Similarly, we have been pleading for Chinna Salem-Chingleput railway line. the stock reply of the Railway Ministry that they have not got adequate funds to undertake these schemes. There is no double track at all in Tamil Nadu. The people of Tamil Nadu have been asking for a double track for a distance of 18 miles from Tambaram to Chingleput, but they are told that electric trains are running on this track. There is another long standing demand of the people of Tamil Nadu. There is broadgauge line up to Arkonam and they have been asking that this broadgauge line should be extended upto Chingleput via Conjeevaram. It is a distance of only 30 miles. It need not be a double track, but only the extension of broadgauge line from Arkonam upto Chingleput. If this is done there will be broadgauge connection at Chingleput, But no attention has been paid to this problem by the Railway Ministry. How are they going to lift the lignite from Neiveli to Salem, where steel plant is coming up? Inspite of repeated requests from the Tamil Nadu Government that there should be double track between Neiveli and Salem if the Steel Plant is to come up within the targeted date no action has been taken so far. I am unable to understand the negligence shown by the railways so far as development of railway system in Tamil Nadu is concerned.

I would also request the hon. Deputy Minister of railways to pay some attention to the type of food served by the railway catering department, since has himself peesonally seen at the Central Station what kind of food is served to the passengers. The running staff of the catering department has not been provided with winter clothing. The Members of Parliament from Tamil Nadu have been appealing for years to the Ministry that the running staff coming to

[Shri C Chittibabu]

North should be provided with winter clothing, but so far our request has gone unheeded

I would urge that in the interest of the poor prople travelling in III class the passenger fare tax should be withdrawn Instead of creating new posts of General Managers, for the time being the administrative expenses of the Railways could be considerably reduced. If this is done, there will be no need to levy this additional tix

It is stated that a sum of Rs 3 crores is being spent every day on the Bangla Desh refugees When is it going to end? Before this session comes to a close the Prime Minister should inform the house by what time they will be going back to their country If our people are not given a definite idea about this, they will lose their faith in the present Government and quite likely they will start violent agitations came across a report of the Reserve Bank that thousand croic have been taken by the Centre and the State Government as I would like to know the steps overdraft taken by the Government here to clear such huge overdrafts and how the enormous amounts of loans are going to be repaid If this is not done, the country's economy will be beyond redemption If the Govern ment take recourse to the issuance of presidential ordinance, to collect i ew taxes then the people rise in revolt and it may not be surprising that the entire country may become a bloody garden of revolution I would request the Government to see the writing on the wall and withdraw the tax on the passenger fare affecting the common travelling public in III lass

you for giving me I thank an opportunity to participate in the debate

P **VENKATASUBBAIAH** SHRI Mr Chairman, Sir, this is another Bill, replacing an ordinance that has been formally promulgated by the The main object of the Ordinance and the Bill is to collect additional revenue as railway fare to meet the increased expenditure on account of the problem created by the influx of a large number of refugees from Bangla Desh When a Bill of this nature is being discussed in this House it is but natural that the members who participate in the debate will bring in

all types of issues which may not be directly connected with the present Bill but which have a bearing on the working of the railway system as a whole

The railways have been working at a loss for the last few years and specially for the last three or four years the budget of the railways has oeen showing a gap between revenue and expenditure But, on some pretext or another, direct increase m freights and fares was postponed and only indirect taxes were levied which will not attract the attention of the Members of Parliament I personally feel that if only the entire system is overhauled and put on proper gear there is no need for the Ministry to come forward with a Bill of this nature because they can economise in expenditure in several directions

I know that our country is facing a etupendous problem of feeding millions of Though we have adotted Rs 60 crores in our Central object for rehabiliation of refugees, the expenditure is mounting up and the figure has already gone up to Rs 2(0 crores Government have devised virious measures to make up this huge deficit But I doubt he wisdom of collecting small amounts by piece meal legislation here and there are taxes on a large number of item. In some cases it may even result in the expenditure on collection of tax being much more than the tax collected So, it would have been better if they had come forward with one comprehensive Bill to collect increased revenues. It is true that if they resort to deficit financing it may have repercussions on the economy of the country but there are certain avenues which can be tapped for taxation So, they could have resorted to direct taxes and appealed to the sentiments and patriotism of the people for collection of those taxes

In the present case, the States have also been brought into the picture I do not know how it will be apportioned between the States the growing expenditure of refugee rehabilitation

How are the States going to play their role in the overall matter? I do not know In the Statement of Objects and Reasons, it has been stated

"In order to meet the expenditure on the relief of Bangla Desh refugees, it was agreed at the meeting of the Governors and Chief Ministers of States held at New Delhi on the 12th October, 1971 that both the Centre and the States would levy such additional taxes as would be necessary and that the revenues so realised by States would be placed by the States at the disposal of the Centre for the said purpose "

Now, the State Governments have started levying additional taxes. The Andhra Pradesh Government also are intending to levy certain additional taxes. Other States will also follow and resort to additional taxation. In addition, the Central Government will come forward with additional taxation proposals. The sumtotal of it will be that it will adversely affect the living of common man and it will also have an adverse effect on the economy of the nation.

When we talk of the railway administration and railway fares, I do not know whether the Railway Minister particularly and the Finance Minister have thought out a sort of comprehensive plan to see that the common man is taxed to the barest minimum, and simultaneouly, the efficiency of the railways will go up. A passenger or a person who sends parcels or some such things will willingly pay if he feels that the railways are discharging an efficient service to the common man. In the absence of that, I feel, this will prove an additional burden and the people will not be happy to pay these additional taxes.

Soon after Shri Hanunianthaiya took over the charge as the Railway Minister, he said that every effort will be made to improve the revenues and that he will be in a position to prerent a surplus budget for the Railways. I have yet to see whether any such efforts are being made in this regard.

Several other factors that have been mentioned by my hon. friends who have preceded me with regard to the facilities that are to be provided to the travelling public must be taken into consideration. All these factors must be taken into consideration whenever the Government comes forward with such tax measures. I hope the hon. Minister will look i to it and have a comprehensive examination of all matters and see that the travelling public and the common man will feel not only his patriotic duty to bear the additio-

nal burden but will also feel that the railways deserve to be paid more.

I appeal to the hon. Minister to take all this into consideration whenever he comes forward with such measures.

श्री धनजाह प्रधान (गहडोल): समापित महोदय, रेलवे के वित्त में निरतर गिरावट होती बली जा रही है। ग्राज 10 वर्षों से रेलवे में घाटा हो रहा है, यह वास्तव में बड़ी चिता की बात है। रेतवे के इस घाटे को पूरा करने के लिय ग्रभी पिछले बजर पर किराये बढाये गये, अभी के महीने भी नही बीते कि फिर दोबारा बड़ा जवरदस्त भार जनता पर डाल दिया गया। इस प्रकार से यह गरीब जनता के साथ श्रन्याय हो रहा है। बगला देश से ग्रापे शरगार्थियों के ब्यय के लिये रेल मजालय जिस तरह से किराया बढ़ा रहा है, यह देश की जनता के प्रति श्रनुचिन कदम है ग्रीर मैं इसका घोर विरोध करता हूं।

क्या मै रेल मत्रालय से जान सकता हं कि विञ्व मे एमा कौन-मा देश है जिसकी सरकार इस तरह से प्रधिक ने अधिक कर भ्रपनी जनता पर लगारहाहो। मैं यह भी जानना चाहता हं फि. जो कर आप लगा रहे हैं, उसके बारे मे भ्राप ने क्या भ्रनुमान लगाया है, ताकि जनना को मालूम हो सके कि किस हद तक हम बंगला देश के शरगार्थियों की महायता कर सकते हैं। जब यह सरकार बंगला देश को मान्यता नहीं देती है, तो उमको कोई हक नहीं है कि उनकी सहायता के लिये रेलवे या डाक-तार विभाग के द्वारा इस तरह से कमर तोड़ कर लगाये। ग्राज हमारे देश पर एक जबरदस्त सकट भ्राया हम्राहै, भीर इघर हमारे देश की जनना को विभिन्त प्रकार के टैक्स लगा कर हर तरह से परेशान करने की व्यवस्था की जा रही है।

ग्राज जहा पर रेलो की व्यवस्था नहीं है, वहां पर रेलों की व्यवस्था करने की तरफ ग्रापका कोई घ्यान नहीं है। मेरे क्षेत्र में [श्री धनशाह प्रधान]

इडोल से कोरवा तक दाया बिलामपूर एक ही चलती है, एक दूसरी गाडी कटनी से हडोल तक जाती है, य दोनो गाडिया सात-त घटे तक खडी रहती है, इन दोनो गाडियो रे चिरमिरी तक ले जाया जा सकता है। चाहना हू कि सरकार इस तरफ शीघ्र गन दे।

आपके टिकट चैक्सं ने धाधली मचा रमी लोगो पर ग्रलग से टैक्स लगा रखा है तसके बारे में लोग क्छ भी नही जानने है। नको हर तरह में परेशान विया जाता है।

श्राज रेलवे सचालन का खर्च बढता चला ा रहा है। यदि रेलवे विभाग ध्यान से यर्च रने की चेष्टा करे तो वर्तमात दरो को बढ़ान । जरूरत न पडे ग्रीर ग्रापके घाटे की प्रति हो सकती है। श्रापके रेलवे की कर-बस्था म नाफी लामिया है भ्रष्टाचार ता जा रहा है। मै माननीय रेख मत्री से मागकरता ह कि भ्रापने जो रेलवे कर जया है, इसे बापम ले. जन्यथा भारत की तता गलन रास्ता अपना सकती है।

श्री हकम चन्द कछवाय सभापति गेदय मुक्ते भी पाच मिनट के लिये बोलने या जाये।

MR CHAIRMAN No. Please One ember from your Party has already oken

Mr Shibban Lal Saksena

PROF S I SAKSFNA (Maharaj-During the last thirty-five years my parliamentary life, I have never seen h a laage number of ordinances passed ang such a short time The lightness h which the Government passes the linances was shown yesterday when the all Coins Bill was being passed There , no necessary for it Fven then, an finance was passed for it I hope, Sir. Government will consider the observais of the late Shri Mavalankarji, when said that ordinances are a denial of

democracy and they should not be resorted to on such flimsy pretexts This is one of the things which, I hope, the Government will take to heart and will not insult this House in this manner in future

It is most objectionable to pass ordinances for taxation purposes it has never been done before It is for the first time that we see so many ordinances passed for purposes of taxation These ordinances are taxing the poorest of the poor have taxed all the essential commodities of public use. They have taxed Railways which everybody uses I verybody who pays more than Re I as railway fare is taxed Similarly, in legard to postage stamps and in regard to newspapers, these taxes will hit the poor If this is socialism what kind and variety of socialism is this? Is this the way to remove poverty?

Therefore Sir I hope that Government will try to see that these taxes are replaced by other taxes which can be levied on the richer people who can afford to pav they want, let them tax air-conditioned travel air-travel etc oi those who can afford to pay They are taxing everybody who pays more than Re 1 railway fare and this is something preposterous. This amount of Rs 70 crores could have been collected by savings in the various departments

I hope Government will try to see that these taxes are replaced by some other measures to got this much money by saving and by taxing the rich

It is most surprising that the Bangla Desh refugees should have been selected as the reason for the promulgation of these ordinances The whole country is one in trying to help them, but we should not tax the people on their account. We are spending from the general revenues for their up-Why should we say that we are taxing for their sake? This is something which is not in good taste

I would have agreed to pay taxes if there had been a war Fven though Pakistan is trying every day to provoke us, still, we have not declared war We should go out for all-out war and liberate Bangla Desh m a week's time and liberate occupied Kashmir and teach Pakistan a lesson for ever In that case I will support any amount of taxes for meeting the war expenditure The problem of refugees has

been created by your wrong policies. It you decide to wage war, the whole House would have been ready to vote any amount of money for meeting the expenditure of the war. I verybody would tighten his belt to pay these taxes. Today there is no war and these taxes on the poor cannot be justified.

I hope the Government will take held of my warnings and withdraw these taxes which are hitting the poor. Thank you

श्री रामकवर (टोक) सभापति महोदय, रेलो के किराय म ओ बढ़ात्तरी की गइ ह बगला ५ ग के विषय , मै उसका विरोध करने के लिय खड़ा हम्रा है। खास तीर से जहातक तीसरे दज के यात्रिया का मबध है में अच्छी तरह म देखता श्रा रहा है क्यों कि तीसरे दर्ज के यात्रियों गरी मेरा विशेष सबध रहता है वि जो थोडी सी बोगिया तीमर दर्जे की रहती ै उनम एक एक में 50-50 ग्रीप 60 60 यात्री भर जाते ' लक्षिन ग्राज तक सरकार ने उना तरफ कोई भी ध्यान नहीं दिया है। सरकार वा उन नीमरे दर्जे के यात्रियों की नक्लीपा ।। बोई लगल नही है। जो मेल ट्रेम चनती है उनम मुस्तिल म ए। यादी हिब्ब तीसर दर्ज के लगाए जाते है जिसम उन यात्रिया हो बड़ी कठिनाई का मामना करना पडता है।

इसके अतिरिक्त रलव के चनुध श्रेगी के जो कर्मचारी है उनके सबध में भी मैं कुछ निवेदन करना चाहता हू। प्रभी में मध्य प्रदेश में रतलाम यार इदौर गया था। वर्ग पर रलवे के जो बड़ कमचारी है वे इन कमचारियों का बड़ा शोषणा नरते हैं। इन वर्मचारियों को नाजायज तार पर दबाया जाता है और प्रागं बढ़ने का मौना नहीं दिया जाता है। इसी प्रकार की स्थित राजस्थान में नथपुर में भी है। इन कर्मचारियों की बात का कोई भी सुनन बाला नहीं है। इनकी सही बात को भी कोई मानने के लिए तथार नहीं होता है। यद कुछ लोग आगं बढ़ने की कोशिश करते हैं तो उनको दबा थिया जाता है।

सभापित जी, मेर निर्वाचन क्षेत्र टाक एक तीस-चालीस मील का टुकडा है जहां रेस लाइन का निर्माण करन के लिए सन 195 में वहां ने जनप्रतिनिधि मांग करते आ रहें लेकिन उसपर मरकार कोई भी ध्यान नहीं रही है। पिछली लोक सभा मं जब बाबू जग जीवन राम जी रेल मंत्री थ तो उन्होंन टों में जाकर वहां नी जनता को श्राहवासन दि या लेकिन उनको बाज तक पूरा नहीं किया प् सवा। मैं मंत्री महोदय से प्राधना करूगा ! मेरे निर्वाचत्र क्षेत्र टोंक में रेलवं लाइन । निर्माण शीझ कराया जाये क्योंकि इस श्रभाव में वहां नी पांच लाख जनता बढी की नाई में है।

मभापित महोदय, रलवे स्टेशस पर गर्र प्रनपढ भोली-भाली जनता टिकट खरीदने लिए जब पाच या दम रुपये का नोट देती तो उसम यह कह दिया जाता हैं कि तुमन रुपये का नोट दिया है। प्रक्सर इस प्रवार वाकये रेखने में प्राते हैं। इसलिए मैं निवेद यह्मगा कि स्टेशन पर टिकट देने वाले बाबु था मही प्रवार सं आचरण करने के लिए क जाय। उनको आदेश दिये जाये कि इस प्रक सं भोली-भाली जनत का शोषण बंद कि जाय। साथ ही मैं निवंदन करूगा कि तीर दर्जे के यात्रियो पर जो कर बढाया गया उसको बापिस लिया जाय। इन शब्दो के सा में श्रपना भाषणा समाप्त करता हू।

SHRI BISWANARAYAN SHASI (Lakhinipur) I rise to support this I which seeks to levy certain taxes on trailway passengers. We must distinguishese taxes from increases in railway far. This is not an increase in railway fares, to simply that temporarily imposed on trailway passengers, which will go for a benefit and the welfare of the crore people who have come to our country fro Bangla Desh

I am surprised that those who used shed tears for these unfortune men a women children and mothers who he suffered a lot, who have been uprooted, w

[Shri Biswanarayan Shastri]

have left their country and come to our country in great Panic and to whom we are giving shelter, are now opposing this measure which seeks to give them some help. I see no point in protesting against or opposing these measures.

It has been argued that even the third class passengers are made to pay some tax. I must say that in such are near emergency which prevails in our country, the entire population should feel that they are paying something for the cause of the nation and for the welfare of the one crore of uprooted people. Therefore, there is nothing in the nature of any injustice if the Bill makes even the third class passangers pay 5 per cent more on their travelling expenses: On the other hand, those who can afford to travel in third class by paying some amount are surely better off than the thousands of others who cannot afford even to travel by train. Therefore, there is no irregularity and no justice and no indiscrimination if these richer passangers are made to pay for the benefit of those uprooted and unfortune people who have been forced to leave their territory and come to our country.

In this connection, I take this opportunity to ventilate some of the grievances of my State.

MR. CHAIRMAN: He may continue after the lunch recess.

13.00 hrs,

The Lok Sabha adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha reassembled after Lunch at four minutes past Fourteen of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

SHRI SAMAR GUHA (Contai): Sir, I want to draw your attention to a very important incident of tempering with the loyalty of a patriotic Indian by the wife of the High Commissioner of Pakistan. Recently, there was a special prayer held in the shrine of Nizammuddin Aulia for the success of the freedom movement in Bangla Desh. But then, the wife of the High Commissioner of Pakistan who went there,

abused the Chief Imam there, remonstrated and insulted him saying that "you have done wrong and you have acted as a traitor to our country and you should not have done this." The Government should make a statement whether it is permissible to do this to a patriotic Indian, whether his loyalty could be tampered with and he can be threatened and abused in this way. I wish to draw the attention of the Minister of Parliamentary Affairs to make a statement in the matter, whether it is permissible.

MR. DEPUTY-SPEAKER: Order, order. Shri Biswanarayan Shastri.

14.4½ hrs.

STATUTORY RESOLUTION RE: RAIL-WAY PASSENGER FARES ORDI-NANCE AND RAILWAY PASSENGER FARES BILL-Contd.

SHRI BISWANARAYAN SHASTRI: Mr. Deputy-speaker, Sir, as I have said before, I take this opportunity to mention some to the urgent needs of my State so far as railways are concerned. Not only the industrial development of Assam depends on the importance of the railway system but the safety and security of the entire Northeastern region depends on it. Therefore, I hope the Railway Minister will pay his attention while collecting tax from the passengers which is levied by this Bill.

The people of the north-eastern region are destined to live in a peculiar geopolitical situation. That condition is not our creation. We are destined to live in such a condition. The link of that region with the rest of the country is by a narrow corridor which is less than 40 miles. By that corridor run our national highway, the broad gauge and metre gauge railway lines and the crude pipeline which brings crude oil from Assam

MR. DEPUTY-SPEAKER: What has it got to do with the present Bill?

SHRI BISWANARAYAN SHASTRI: I am taking this opportunity to urge upon the Government that adequate attention should be paid to this aspect as there is acute scarcity of steel, cement and other things in Assam.

MR. DEPUTY-SPEAKER: Please be relevant to the Bill. It relates only to the levy of tax on fares; it has nothing to do with the problems in those areas which you are referring to. Kindly be relevant.

SHR) BISWANARAYAN SHASTRI: This aspect cannot be ignored. The recent opening of the Farraka barrage had lessened the mileage and the time but it does not solve the problem because transhipment takes place.

Having said that I must say that this Bill provides for the levy of taxation for the benefit of the unfortunate people who have come to our country and keeping the abnormal situation in view I hope this House will accord its unanimous approval to this Bill.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATAGI): I should like to thank the hon. Members of the House for the valuable suggestions and I am sure that many of the suggestions extended by them would be of use to the Government in course time when it could devise means to include some of them at the time when the budget comes into operation But the fact remains that the entire opposition has united, and I can understand their point also, against taxation by ordmance. I would like to allay their fears as far as possible by explaining the extenuating factors which may or may not meet their charges.

I would like to draw attention to article 123 of the Constitution which lays down:

"If at any time, except when both House of Parliament are in session, the President is satisfied that circumstances exist which render it necessary for him to take immediate action, he may promulgate such Ordinances as the circumstances appear to him to require."

I do not think that the country has to be told or the hon. Members have to be told that the circumstances were such and the compulsions behind these exigencies were such that Government thought it necessary to promulgate the ordinance.

They have quoted the ruling of the late revered Speaker, Shri Mavalankar, and the teply given by Pandit Jawaharlal Nehru. While they gave one side of the picture, I may be permitted to present the other side.

This is what the late Pandit Nehru said on 13th December, 1950:

"I think all of my colleagues will agree with you that the issue of Ordinances is normally not desirable and should be avoided except on special and urgent occasions."

We are all of the same view so far as this matter is concerned,

"As to when such an occasion may or may not arise, it is a matter of judgment."

That is where we differ, whether it should have been issued or not.

In his letter of 19th July, 1954, the late Prime Minister Shri Jawaharlal Nehru again said:

"We have been reluctant to issue Ordinances and it is only when we have felt compelled to do so by circumstances that we have issued them You will appreciate that it is the responsibility of the Government to decide what steps should be taken in a particular contingency."

I hope there are no two views on the issue that there is a contingency now.

"I am myself unable to see why this should be considered undemocratic. Of course, this power, like any other power, may be abused and Parliament will be the ultimate judge as to whether the use of this power has been right or wrong"

So, that shows the reluctance of the Government, whether that Government or this Government today, to issue Ordinances in normal times, which is healthy convention. It is only the particular contingency and the compulsions behind it that have made Government resort to this Ordinance.

It has been said that in the past there has been no taxation by Ordinances, but the history is otherwise. Just for putting the record straight I may point out that earlier there have been some Ordinances where taxation has been levied, for instance. The Mmeral Oil (Additional Duties of Excise and Customs) Ordinance, 1958, the Sugar (Special Excise Duty) Ordinance, 1959. The Indian Tariff (Amendment) Ordinance, 1965. The Indian Tariff (Amendment) Ordinance, 1966. The Mineral Oil (Additional Duties of Excise and Customs) Amendment Ordinance, 1966 and the Taxation Laws (Amendment)

[Shrimati Sushila Rohatgi]

Ordinance, 1967. I am not trying to justify taxation by Ordinance but only pointing out that there have been instances in the past where there must have have been similar circumstances and compulsions behind them. (Interruption) We abide by the convention laid down by the ruling of the hon. Speaker, we also share that feeling, but in particular circumstances such measures have to be taken though in normal times they may not be necessary.

Thirdly, they say that the burden will fall upon the third class passengers, that the common man should not have been troubled. They accuse the Government of preaching a socialistic pattern of society and indulging in various slogans, but of hitting the common man in practice. With reference to this particular Ordinance and Bill I will only say that this theory of the common man also has to be exploded. Let us realise that we are a poor country and 75 to 80 per cent of the people costitute the common man, no matter from which walk of life they come. It is a comman man's country consisting primarily of people not subjected to luxuries. This myth of the common man has to be exploded once and for all. May I ask hon, members, when the refugees who have been rendered homeless and have been forced by circumstances to take shelter in our country in Assam, Meghalaya, West Bengal and Tripura-in Tripura the influx of refugees is as much as the local population itself-is not the common man already sharing the burden so far as daily food, shelter, etc., are concerned? Is not the cammon man already bearing there burdens willingly also? Why should we say things here which may directly or indirectly hurt the morale of the people? In Tripura and other States, the local peopal have been so generous and understanding that they have even sacrificed their wages of labour in order to accommodate the refugees who have been forced to leave their hearth and home. So, the common man is already sharing the burden, whether it is rise in prices, ration. etc. He has never grumbled. Not even the tribals, who may have the apprehension that the refugees may stay on far some time, have objected to it. I do not know how the cultured, educated, highly qualified members of this House, fear that the common man is objecting to that.

SHRI JYOTIRMOY BOSU (Diamond

Harbour): Why is it that you are not collecting the arrears of taxes to the tune of Rs. 862 crores, 92 per cent of them being due from the corporate sector?

SHRIMATI SUSHILA ROHATAGI: I do concede that there are various sphered in which the Government machinery has to be geared up and there has to be streamlining. I think we need the advice and suggestions of hon. members in our efforts. That is where we are united. But let me finish the common man's ideology before I got to the rich man and the tax arrears. So far as this railway tax is concerned, it will affect the people in this way. Not that the Government wanted to hit the common man, but how for it will hit will be illustrated by the following:

So far as the ordinary third class fare is concerned, upto 100 KM, on a fare of Rs. 2.65, the increase will be upto 15 paisa. Upto 500 KM, on a fare of Rs. 12.50, the increase will be upto 65 paise. Upto 100KM, on a fare of Rs. 22, increase will be Rs. 1.10. Upto 4000 KM, in which a person can travel throughout the length and breadth of the country, on a fare of Rs. 72.95, the increase is Rs. 3.65. This is how the third-class ordinary fare will be affected. Those who pay less than one rupee as fare will not be subject to any tax levy whatsoever.

Coming to third-class mail trains, for a fare of Rs. 3.50 up to a distance 100 kilometres the increase would be 20 paise, for a fare of 16:30 for a distance of 500 kilometres the increase would be 80 paise and on 1,000 kilometres or a fare of Rs. 28.50 it would be Rs. 1.45. On a distance of 4,000 kilometres or a fare of Rs. 85.45 the increase would be Rs. 4 25. I wonder how many people undertake a journey of a distance of 4,000 kilometres in our country.

So far as air conditioned class is concerned, it has been suggested rightly which I corroborate, that the people who travel by this class are in a position to pay more. Naturally, in their case the gradation of lax is a little higher, going up to Rs. 32.75 for the longest journey of 4,000 kilometres.

This will show that the charge that this levy is hitting the common man is something, which is not borne out by facts. It does not stand to reason, Yet, it has been advocated by the hon. Member,

Passengers Fares
Ord. & Bill

SHRI JYOTIRMOY BOSU: If you take care of the penny, the pound will take care of itself. Don't say that a small increase may not mean anything. You do it three times or four times every year.

SHRIMATI SUSHILA ROHATAGI: We will take care of both penny and pound. But will the hon. Member take care of either of them? I want to fight logic with logic.

SHRI JYOTIRMOY BOSU: I am also willing to fight.

SHRIMATI SUSHILA ROHATAGI: So, the charge that why do not we have our sympathies for the common man and that is why we have imposed this levy is not substantiated.

Further, this would exempt 53.8 per cent of the passengers from the tax. As such, this tax does not hurt the common man. Because, the earnings from the third-class itself comes to about 80 to 88 per cent of the earnings. As such, 77 per cent will be exempted from this. Therefore, that argument of the hon. Member falls.

Then a suggestion was made that the third class fare should be exempted from this levy. Let us be realistic. Apart from the calamities like flood havoc and cyclone and the consequent increased expenditure, we are in a developing stage and our plans have to be fulfilled. So, increased taxes are unavoidable. If the tax is not levied on railway fares then the alternative would be to levy it no such articles and instruments which would vitally affect the production. time when increased production is the need of the hour and a determined attempt is made by some of the parties to dislocate production by strikes and gherraos, we do not want to impose any additional tax which would affect production in vital sectors of our economy. Therefore, even though we need increased revenue by way of taxes, we do not want the production to suffer. On the other hand, we want production and economic growth to be accelerated in the face of the new challenge we are facing on the borders. We do not want production to suffer by levying taxes on some of the items suggested by some of the hon, Members.

Then on the question why the Ordinance did not come into operation from the date of promulgation, I said that its coming into ferce on a particular date was coincidental. It was not the intention of government to either by-pass or ignore or treat with contempt Parliament. It is a sovereign elected body and the question of contempt does not arise.

I think, the very nation itself is rather repugnant and they should have no fear on that. But the fact is that we badly need resources to meet Bangla Desh problem.

I have some of the figures of amounts expected to be collected from various levies and I would like to place them for the benefit of the hon. Members. These are the daily revenues collected from each of the lives imposed under these Ordinances. From the Postal articles, excluding Sundays and Holidays, it comes to Rs. 3,58,000 per day; from excise on newspapers, excluding five National Holidays, it comes to Rs. 1.4 lakhs; from Stamps, it comes to Rs. 575 takhs; from Inland Air Travel, it comes to about Rs. 70,000. The total revenue collected per day so far has been to the tune of about Rs. 11.55 lakhs, or nearly Rs. 12 lakhs. That is an estimate of daily revenue.

Now, the Bill has to be passed by both the House of Parliament and, after that, it will have to receive the assent of the President. After that, certain preparatory steps have to be taken. In the case of each of the Ordinances, as you have seen, that is implied and certain preparatory steps are required. In the case of stamp collections, we require about 70 crores of additional stamps which are necessary and, unless these stamps are printed at the Printing Press at Nasik, I do not think we will be in a position to supply all the stams wherever they are required. Specially, all the treasuries will be requiring stamps without which the work of the treasuries will be dislocated and the common man will be subjected to a lot of inconvenience. I think, the concern of the common man should be shared by the Opposition parties.

So far as the newspaper levy is concerned, if the newspapers were published and they did not complete all the formalities...

MR. DEPUTY SPEAKER: That is coming in the next Bill.

SHRIMATI SUSHILA ROHATGI: Yes. The total effect is that certain practical

[Shrimati Sushila Rohatgi]

steps would also be required before they come into operation and, as such mere passage of the Bill alone would not be sufficient and in the public interest, from the point of view of execution, from the point of view of practicality and from the point of view of operation a certain time factor was required If each day we were to lose Rs 12 lakhs, in a month it will come to about a crore of rupees I think, it is quite a big amount to be lost in the present contingency

About the railways I can only say this One reason why this is also necessary is that we have one of the biggest railways in the would I am not trying to exonerate the railways on any of the charges that my non friends made. We also know there are many things in which the railways are wanting I am sure the railways will improve their performance. There are difficulties and they have to be fou ht out I think the points made by the Opposition parties must have been noted by my hon colleague, the Rulwa, Minister They will look into those things There is definite scope for improve ment There are no two views about it At the same time our railways happen to be one of the biggest railways in the world The revised fares have to be provided at all the seven thousand and odd stations that exist in the country and from the public convenience point of view, it was also nece ssary that revised fares were also published and they were made available at the places they are required We had to resort to these Ordinances so that we touch those items which would be of mass circulation and which would have mass involvement with out, at the same time causing a great deal of expanse of the machinery invelved

Further, for the information of the House, I may say that normally, the railways on an operate on like this, on a function like this take from 3 to 5 cent collection of the octroi duty But because this happens to be a laudable purpose, they have decided to charge not more than I per cent It does not work out to more than that I think, that factor should also be taken into consideration The railways have made special provision for this

Regarding other things, as to why the Government did not take recourse to other

measures, Shri Atal Bihari Vajpayee mentioned a number of other measures, the races the lotteries, the hotels etc I think, each of them can be taken on its own merit and each of them requires

MR DFPUTY SPEAKER They are suggestions for action

SHRIMATI SUSHILA ROHATGI They are suggestions for action

Then, I may inform the House that some States have already taken some measures. Within their legislative competence, some States have already worked upon this idea and they have imposed certain taxes or duties, whatever they are in the States These States are Bihar UP Haryana Himachal Pradesh, Punjab, Madhya Pradesh and The details are not available Maharashtra with us but the States have already taken We also hear that with the some measures Andhra Pradesh Government there is a Bill with regard to this purpose but we are not in a position to say nore. What we know is that the States and the Centre and the people at large are united that more resourcus are necessary

'How far will The Opposition asked this be meeting the demand of Rs 560 crores' This is a limited step but we have to find methods and measures and take steps to see that the money required for a luidable purpose is found These are the only steps that could be thought of as an immediate measure and the attention and the suggestions of the entire House would be needed for that

As my hon friend said, we have altimately to fall back upon our own resources because in spite of all the work we have not had much from the foreign countries To the best of our knowledge we have only received about Rs 55 crores uptodate so far as foreign countries are concerned although pledges have been made for more do feel that ultimately the nation as a whole will have to rise up and face the CTISIS

Mr Bosu asked what steps have taken by the Government to gear up its own machinery It is a very correct question and all I may say at present is that the Government has made certain economy cuts They may not work out much, but, 161

in this year, for the whole year, it will work out to about Rs. 50-59 crores. This is only an initial stop and, at the same time, attempts are being made to raise our savings. In the Fourth Plan it is expected that our savings may exceed the target of Rs 759 crores and attempts will be made to see that they even go as far as Rs 1000 crores.

Regarding Income Tax arrears attempts have also been made to realise them and various administrative steps have been taken and there is a hope that we may be able to collect over Rs 1"0 crores.

These steps should have been taken even in the normal course of time but seeing the condition of the time and the exigency of the time, I think it takes priority and we agree with the hon Members there.

I think there is nothing much that remains after this except to convince the Members that we are no more happy than they in this Only one point I would like to make Day in and day out the Opposition fears that the Government has some political motivation behind this The hon Jana Sangh Member said this is a 'Jan Virodhi'. How far it is 'Jana Virodhi', it will not be far off for them to see. When our colleagues in the Jana Sangh and the entire Opposition united together in the last Lok Sabha elections they were domolished completely and we came back with a massive mandate. How far their charge is correct, it is for them to see and for the people to judge . (Interruptions)

भी रामावतार शास्त्री (पटना): जन-विरोधी तो है ही।

श्रीमती सुशीला रोहतगी: अब मै ग्राप से तक नहीं कर मकती, भ्राप बहुत बूजुर्ग है। About the CPM Member, theirs is one party whom I have failed to convince in spite of all my best efforts I wonder if any one can convince them I would only ask them to look at their own house which they whave done their very best to bring into disorder and we have used all our united efforts to retrieve the same. We cannot go by their advice because we have to see what the result has been and the whole country has seen it for itself.

About hon. Member, Mr. Sarjoo Pandey, a very venerable Member of this House, he said : "सरकार बुनियादी परिवर्तन नहीं चाहती। गरीब जनता का जेब काटना पेशा हो गया है।"

If it was so, I am afraid, we would not be here and you would not be just isolated in one pocket It is not our profession This Government has belief in profession and action simultaneously and these things are not said, they are done . (interruptions) which only the future can retrieve. I do not know how far it is within your capacity to show to the future that what you are saying is correct

Shri Chittababu made some very important points He said. Never before has the country witnessed this, either in Mr. Shastri's time or before that. He said, this was never done. I can say this that never before earlier - either in the time of Shri Lal Bahadur Shastri, or before-had refugees of one crore come here into our country, sharing our food, sharing our rations, etc and I can say that this question had never cropped up in the time of Shri Lal Bahadur Shastri or Panditii, and so it is for us now to face this particular problem; that problem has to be met, has to be faced here and now.

SHRI C CHITTIBABU: They had tightened the border security and not allowed the people like you.

SHRIMATI SUSHILA ROHATGI: He asked whether this is going to be a permanent or a temporary measure. I may assure the House that this has come as a temporary measure, depending upon the future Bangla Desh solution. But I may say, it is not our intention to keep it permanent. So far as the future is concerned, we will, as and when necessary, come to Parliament again. But I may say this now that this is a temporary tax for the Bangla Desh refugees

Then another criticism was made: Who bothers about the poor? May I remaind the House that just a couple of days before the Prime Minister left the country on her foreign assignment,--when the country was passing through great stress, -- a foundation was laid for one of our biggest steel projects in Salem? Whom is it going to help? It is the poor people whom it is going to help, who will benefit from its production and who will get employment. Therefore, I do not think that such types of criticisms de-

[Shrimati Sushila Rohatzi]

serve more attention and I think we should not be worned about them. Then the question of overdrafts of the States was raised. The States know how to take care of themselves. We have also stressed that there is financial stringency and the necessary financial discipline should be there.

Mr. Venkatasubbaiah made certain valuable suggestions. Among other things, he made one point that the collection charges involved may be more than the collections, and so it does not come to very much. All along I have been saying that the collection charges will be only Rs. I lakh and it is not much and so even that point does not stand.

Finally, Sir, considering the mood of the country, considering the strong morale of our people, considering the moral involvement of our nation on this vital issue, and also considering the fact that there is justice for the disapproval of this measure, I would only request the hon Members to support this Bill.

MR. DEPUTY-SPEAKER Shri Vajpayee—not here All right I will now put Shri Vajpayee's statutory Resolution to the vote of the House The question is:

"This House disapproves of the Railway Passenger 1 ares Oldinance, 1971 (Ordinance No. 17 of 1971) promulgated by the President on the 22nd October, 1971."

The Resolution was negatived

MR. DFPUTY-SPEAKER . Now the question is .

"That the Bill to provide for the levy of a tax on railway fares, be taken into consideration"

The motion was adopted

MR. DEPUTY-SPEAKER: We will now take up the clauses.

Clause 2 (Definitions)

MR. DEPUTY-SPEAKER: There is an amendment to Clause 2 by Shri Indrajit Gupta. But under Art. 274 of the Constitution the President's recommendation had to be obtained which he has not done. Therefore, it is out of order and cannot be considered by the House. There is no other

amendment. Therefore, I now put Clause 2 to the vote of the House The question is:

"That Clause 2 stand part of the Bill"

The motion was adopted.

Clause 2 was added to the Bill.

Clause 3 (Lev) of tax on passenger fares)

MR. DEPUTY-SPEAKER For the same reason, Shri Bhogendra Jha's amendment to Caluse 3 is out of order There is no other amendment. So, I will put Clause 3 to the vote of the House. The question is

"That Clause 3 stand part of the Bill"

The motion was adopted

Clause 3 was added to the Bill Clauses 4 to 8 and the Schedule were added to the Bill.

Clause 1 (Short title and commencement)

SHRIS N. MISRA (Kannauj) . I beg to move:

Page 1,-

after- line 5, insert-

"(3) It shall remain in force initially for a period of one year but may be extended for a period not beyond two years". (1)

MR. DEPUTY-SPEAKER · I shall not put this amendment to vote.

Amendment No. 1 was put and negatived.

MR. DEPUTY-SPEAKER: The question is

"That clause I stand part of the Bill."

The motion was adopted.

Clause I was added to the Bill.

The Enacting Formula and the Title were added to the Bill.

SHRIMATI SUSHILA ROHATGI I beg to move :

"That the Bill be passed".

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed".

The Lok Sabha divided;

[14.46 hrs-

Division No. 51

Awdhesh Chandra Singh, Shri Basappa, Shri K. Besra, Shri S. C. Bhatia, Shri Durgadas Bheeshmadev, Shri M. Bhuvarahan, Shri G. Chakleshwar Singh, Shri Chanda, Shrimati Jyotsna Chandrakar, Shri Chandulal Chandrika Prasad, Shri Chhotey Lal, Shri Choudhary, Shri B. E. Das, Shri Anandi Charan Das, Shri Dharnidhar Daschowdhury, Shri B. K. Dhamankar, Shri Dhusia, Shri Anant Prasad Dixit, Shri G. C. Doda, Shri Hiralal Dube, Shri J. P. Dumada, Shri L. K. Ganesh, Shri K. R. Gohain, Shri C. C. Gopal, Shri K. Goswami, Shri Dinesh Chander Gowda, Shri Pampan Hansda, Shri Subodh Hanumanthaiya, Shri K. Harl Kishore Singh, Shri Jamilurrahman, Shri Md. Jevalakshmi, Shrimati V. Kadam, Shri J. G. Kidannappalli, Shri Ramachandran Kader, Shri S. A. Kapur, Shri Sat Pal Kaul, Shrimati Sheila Kavde, Shri B. R. Kedar Nath Singh, Shri Kinder Lal, Shri Kotrashetti, Shri A. K. Kureel, Shri B. N.

Ayes

Mandal, Shri Jagdish Narain Maurya, Shri B. P. Mirdha, Shri Nathu Ram Mishra, Shri G. S. Mishra, Shri Jagannath Modi, Shri Shrikishan Mohapatra, Shri Shyam Sunder Negi, Shri Pratap Singh Oraon, Shri Tuna Pandey, Shri Narsingh Narain Pandey, Shri Sudhakar Paokai Haokip, Shri Partap Singh, Shri Patel, Shri Prabhudas Patil, Shri Krishnarao Peje, Shri S. L. Qureshi, Shri Mohd. Shafi Radhakrishnan, Shri S. Rai, Shrimati Sahodrabai Rajdeo Singh, Shri Ramshekhar Prasad Singh, Shri Rao, Shrimati B. Radhabai A. Ray, Shri Siddhartha Shankar Reddy, Shri K. Ramakrishna Rohtagi, Shrimati Sushila Roy, Shri Bishwanath Sadhu Ram, Shri Saini, Shri Mulki Raj Sankata Prasad, Dr. Savant, Shri Shankerrao Sethi, Shri Arjun Shambhu Nath, Shri Shankaranand, Shri B. Shenoy, Shri P. R. Shivappa, Shri N. Shivanath Singh, Shri Shukla, Shri B. R. Sohan Lal, Shri T. Sonar, Dr. A. G. Swamy, Shri Sidrameshwar Tiwari, Shri R. G. Unnikrishnan, Shri K. P. Virbhadra Singh, Shri Yadav, Shri Karan Singh Yadav, Shri N. P.

Noes

Bade, Shri R. V.
Bhaura, Shri B. S.
Chandra Shekhar Singh, Shri
Chaudhary, Shri Ishwar
Chittibabu, Shri C.
Chowhan, Shri Bharat Singh
George, Shri Varkey
Goswami, Shrimati Bibha Ghosh
Haldar, Shri Madhuryya

Lakshminarayanan, Shri M. R.

Majhi, Shri Gajadhar

Majhi, Shri Kumar

Mallikarjun, Shri

Jha, Shri Bhogendra
Mehta, Shri P. M.
Mohammad Ismail, Shri
Mukerjee, Shri H. N.
Nayak, Shri Baksi
Nayar, Shrimati Shakuntala
Pandey, Shri Sarjoo
Pandeya, Dr. Laxminarain
Parmer, Shri Bhaljibhai

Pradhan, Shri Dhan Shah Rao, Shri M. Satyanarayan Saha, Shri Ajit Kumar Saksena, Prof. S. L. Shastri, Shri Ramavatar Singh, Shri D. N. Sivasamy, Shri M. S. Solanki, Shri Somehand

MR. DEPUTY-SPEAKER: The result* of the division is:

Ayes: 89; Noes: 26.

The motion was adopted.

14.49 hrs.

STATUTORY RESOLUTION RE: TAX ON POSTAL ARTICLES ORDINANCE AND TAX OF POSTAL ARTICLES BILL

आ॰ लक्मीनारायरा पाण्डेय (मंदसीर): माननीय उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूं कि यह सभा राष्ट्रपति द्वारा 22 ग्रक्तूबर, 1971 को प्रस्यापित डाक वस्तुओं पर कर ग्रध्यादेश, 1971 (1971 का ग्रध्यादेश सं॰ 18) का निरनुमोदन करती है।

माननीय उपाध्यक्ष महोदय, जैसा कि बक्तव्य में माननीय मंत्री महोदय ने बताया कि बंगला देश के शरणार्थियों के लिये कुछ अति-रिक्त साधन, ग्रतिरिक्त पैसा जुटाने के लिए सरकार ने उक्त ग्रध्यादेश जारी किया तथा उसके स्थान पर बिल भी यहां प्रस्तुत किया गया है। सरकार ने जिस तरह स रेल-भाड़े में वृद्धि की है उसी तरह से डाक-तार की दरों में बृद्धि की जा रही है, स्टैम्प-डयूटी में वृद्धि की बात भी हैं। मैं निवेदन करना चाहता है कि बंगला देश की समस्या सारे देश की अपनी समस्या है और इस समस्या के प्रति सारे देश को सहानुभूति है। कोई भी यह नहीं चाहता कि समस्या का हल न हो। सारा देश यह मानता है कि सरकार का इस समस्या के समाधान में जितना भी हाथ बटाया जा सकता है, बटाना चाहिए। मैं पिछली घटनाओं को दोहराना नहीं चाहता, चाहे पाकिस्तान ने हमारे ऊपर आक्रमण किया हो या चीन ने हमारे ऊपर आक्रमण किया हो, देश की जनता ने सरकार के हाथों में कपड़ा, पैसा, चांदी, सोना सब कुछ दिया, सरकार ने चाहे उसका सदुपयोग किया हो या दुरुपयोग किया हो, लेकिन देश की जनता अपने योगदान में पीछे नहीं रही। किन्तु जिस ढंग से ये कर लगाने की बात की गई है, अध्यादेश के द्वारा जिस ढंग से ये कर लगाये गए हैं, उसका हम विरोध करते हैं।

माननीय उपाध्यक्ष महोदय, श्राप जानते हैं, 15 नवम्बर, से यह सदन प्रारम्भ होने वाला था। 22 ग्रक्तूबर, को यह ग्रध्यादेश निकाला गया, सरकार कुछ दिन प्रतीक्षा कर सकती थी। हमारा इस बारे में मतभेद नहीं है कि सरकार समस्या के समाधान के लिए श्रावश्यक घनराशि संग्रह न करे, लेकिन कुछ दिन प्रतीक्षा करने की बात भी सरकार सहन नहीं कर सकी, भीर 15 नवम्बर तक सी सरकार इस सिलसिले में भ्रतिरिक्त डाक टिकटों का ग्रावश्यक प्रबन्ध सकी। सारा सदन इस बात को जानता है कि 15 नवम्बर के बाद भी डाक घरों में जिन अतिरिक्त डाक-टिकटो का प्रबन्ध किया जाना था, वह नहीं हो सका, सरकार उस प्रबन्ध में भी भसफल रही।

माननीय उपाध्यक्ष महोदय, सरकार ने इस के द्वारा एक बात कही है कि ये टैक्स अस्थायी है, स्थायी नहीं है। सरकार कई बातों में अस्थायी और स्थायी में भेद नहीं कर पाती। श्राज हमारी सरकार के कई विभाग वर्षों से प्रस्थायी चले श्रा रहे है, 10-15 वर्ष नौकरी के बाद सरकारी कर्मचारी, कभी कभी तो 20 अंक वर्ष की नौकरी के बाद भी सरकारी कर्मचारी श्रस्थायी ही रहता है। हमारे सविधान की श्रारा 370 भी श्रस्थायी है, सरकार किस को

to the deal of the contrading states

*The following Members also recorded their otes; Aves: Shri S. N. Misra.

Noss: Servashri Shri Shankar Prasad Yadav and T. S. Lakshmanan.